

C. Jena Vrs. UOI

Admission Sl.No.01

O.A. No.107 of 2011

Order dated 15.11.2016

CORAM

HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)

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None appears for the applicant. Ms. S.Mohapatra, Ld. Addl.

Central Govt. Standing Counsel is present on behalf of the Respondents.

This O.A. was filed on 28.01.2011 and the matter was listed before the Bench on 08.03.2011 but due to absence of Ld. Counsel for the applicant the matter was directed to be listed as and when moved. As none appeared for the applicant and no steps was also taken to move the matter, the matter was listed on 27.10.2016 and on that date also when none appeared for the applicant, the following orders were passed:

“On 08.03.2011 the applicant was absent on call and accordingly order was passed to put up this matter as and when moved. Till date neither any Counsel nor the applicant himself appeared and taken any step for listing of this case. Therefore, I do not think it proper to keep the matter pending. However, to offered a last opportunity to the applicant, Registry is directed to list this matter on 15.11.2016 for admission.

I make it clear that if no one appears for the applicant or the applicant does not take any steps to represent her case on the date fixed, then the matter will be dismissed for non-prosecution.



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Registry is directed to send copy of this order by speed post to the applicant in her address given in the cause title of the Record by tomorrow."

In view of this, it is presumed that the applicant is no more interested to pursue the matter. Accordingly, the O.A. stands dismissed for non-prosecution.


MEMBER(J)

RK

